

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


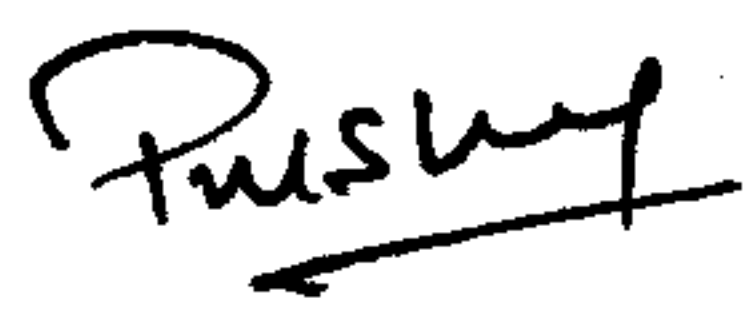
C.P. No. 193/66/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: **Ananya Finance for Inclusive Growth Pvt. Ltd.**

Section of the Companies Act: **Section 66 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	TANVISH BHATT PRIYAM SHAH	S/b Wadia Ghandy & Co. Ahmedabad)	for, Petitioner	 
2.				

ORDER

Learned Advocate Mr. Tanvish Bhatt with Learned Advocate Mr. Priyam Shah i/b Wadia Ghandy & Co. present for Petitioner.

Heard arguments of learned Counsel for petitioner. None appeared for Regional Director although certain objections were raised in his representation regarding the approval from RBI.

In these circumstances this Tribunal is of the view that it is necessary to issue notice to RBI.

Petitioner is directed to issue notice to RBI along with copy of petition, copy of scheme and copy of this order informing the date of hearing and shall file proof of service.

List the matter on 12.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL